The Sikh Gurdwaras (Supplementary) Act, 1925

Act 24 of 1925

Keyword(s):
Sikh Gurdwaras Act, 1925
SIKH GURUDWARS ACT

ACT No. 24 of 1925.

[Received the assent of the Governor-General on the 11th September, 1925.]

<table>
<thead>
<tr>
<th>Year</th>
<th>No.</th>
<th>Short title</th>
<th>Whether repealed or otherwise affected by legislation</th>
</tr>
</thead>
</table>

An Act to Supplement certain provisions of the Sikh Gurdwara Act, 1925

WHEREAS it is expedient to supplement, by legislation in the Indian Legislature, certain provisions of the Sikh Gurdwaras Act, 1925, for the purposes hereinafter appearing. It is hereby enacted as follows:—

1. (1) This Act may be called the Sikh Gurdwaras (Supplementary) Act, 1925.

(2) It shall come into force on the date appointed by the [(State) Government], under sub-section (3) of section 1 of the Sikh Gurdwaras Act, 1925.

1. For Statement of Objects and Reasons, see Gazette of India, 1925, Part V, page 216.
2. It came into force on the 1st January, 1926.
2. The Sikh Gurdwaras Act, 1925 (hereinafter referred to as the said Act), shall, so far as it adds to or takes from the jurisdiction of the 'High Court of (Punjab)' or prescribes the procedure of the said Court, be as valid as if it had been passed by the Indian Legislature.

3.

1. Substituted for the words "High Court of Judicature at Lahore" by the India (Adaptation of Existing Laws) Order, 1947.
3. The amendments to s. 12 of the Sikh Gurudwaras Act, 1925, directed by this section were omitted by the Government of India (Adaptation of Indian Laws) Order, 1937. Section later repealed by Central Act 1 of 1938, schedule.